

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
RAMILA DIAM PRIVATE LIMITED**

Relevant Particulars		
1	Name of Corporate Debtor	Ramila Diam Private Limited
2	Date of Incorporation of Corporate Debtor	31 st May 2010
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Mumbai
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U36911MH2010PTC203571
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	4, Floor -1, Plot -80, 3, Dariya Mahal, Laxmibai Jagmohandas Marg, Nepean Sea Road, Malabar Hill, Mumbai – 400 006
6	Insolvency Commencement Date in respect of Corporate Debtor	21 st June 2024
7	Estimated date of closure of Insolvency Resolution Process	18 th December 2024
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Shailesh Desai IBBI Registration No: IBBI/IPA-001/IP-P00183/2017-18/10362
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: ip10362.desai@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirpramila@gmail.com
11	Last date for submission of claims	05th July 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

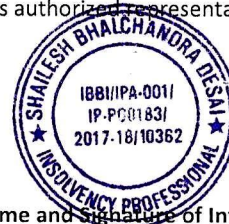
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (Court-I) has ordered the commencement of a Corporate Insolvency Resolution Process of the **Ramila Diam Private Limited** vide its Order in CP(IB) No. 239/MB/2023 dated 21st June 2024.

The creditors of **Ramila Diam Private Limited** are hereby called upon to submit proof of their claims on or before **05th July 2024** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Shailesh Desai
Name and Signature of Interim Resolution Professional
Date and Place: 24th June 2024 and Mumbai

RAMILA DIAM PRIVATE LIMITED

(Under CIRP)

Form A - Public Announcement

Date of Publication: 24.06.2024

Free Press Journal | English

Mumbai Edition | Page No. 8

FORM A PUBLIC ANNOUNCEMENT <small>(Under Regulation 6 of the Insolvency and Bankruptcy, Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</small> FOR THE ATTENTION OF THE CREDITORS OF RAMILA DIAM PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Ramila Diam Private Limited
2. Date of Incorporation of Corporate Debtor	31st May 2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U36911MH2010PTC203571
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	4, Floor -1, Plot -80,3,Dariya Mahal, Laxmbai Jagmohandas Marg, Nepean Sea Road, Malabar Hill, Mumbai- 400006
6. Insolvency Commencement Date in respect of Corporate Debtor	21st June 2024
7. Estimated date of closure of Insolvency Resolution Process	18th December 2024
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Shailesh Desai IBBI Registration No: IBBI/PA-001/IP-P00183/2017-18/10362
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email : ip10362.desai@gmail.com
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email : cirpramila@gmail.com
11. Last date for submission of claims	05th July 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (Court-I) has ordered the commencement of a Corporate Insolvency Resolution Process of the **Ramila Diam Private Limited** vide its Order in CP(IB) No. 239/MB/2023 dated 21st June 2024.

The creditors of **Ramila Diam Private Limited** are hereby called upon to submit proof of their claims on or before **05th July 2024** to the Interim Resolution Professional at the address mentioned against entry no. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Shailesh Desai
Name and Signature of Interim Resolution Professional
Date and Place: 24th June 2024 and Mumbai

RAMILA DIAM PRIVATE LIMITED (Under CIRP)

Form A - Public Announcement

Date of Publication: 24.06.2024

Navshakti | Marathi

Mumbai Edition | Page No. 10

संबंधित तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण
४	कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट आयडेंटिटी नंबर/ लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख
७	नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख
८	अंतर्गत निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक
९	बोर्डाकडे नोंदणीकृत अंतर्गत निर्णय व्यावसायिक यांचा पत्ता आणि ई-मेल
१०	अंतर्गत निर्णय व्यावसायिकांची दळणवळण करण्याकरिता वापरवाऱ्याचा पत्ता आणि ई-मेल
११	दावे सादर करण्यासाठी अंतिम तारीख
१२	अंतर्गत निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोचे वर्ग, असल्यास
१३	एका वर्गातील धनकोचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)
१४	(ए) संबंधित फॉर्मस आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत :

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई खंडपीठ (न्यायालय-1) दिनांक २१ जून, २०२४ रोजीचे आदेश सीपी (आयबी) क्र. २३९/एमबी/२०२३ अन्वये रमिला डायम प्रायव्हेट लिमिटेड च्या विरुद्ध एक निगमीय नादारी निर्णय प्रक्रिया सुरू करण्याचे आदेश दिले.

रमिला डायम प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे अंतर्गत निर्णय व्यावसायिकांकडे बाब १० समोरील पत्त्यावर ०५ जुलै, २०२४ किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.

वित्तीय धनकोंनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकोंनी पुराव्यांसह त्यांचे दावे व्यक्तीचा, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

नोंद क्र. १२ समोर सूचिबद्ध केल्याप्रमाणे पत्राचा वर्गातील वित्तीय धनकोंनी बागांचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नोंद क्र. १२ समोर सूचिबद्ध केलेल्या तीन नादारी व्यावसायिकांमधून प्राधिकृत प्रतिनिधीची त्यांची पसंती कळवावी.

दाव्यांचे जोटे किंवा विशासूळ करणारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.

सही/-
शैलेश देसाई
अंतर्गत निराकरण व्यावसायिकांचा नाव आणि पत्ता
द्वाराक आणि ठिकाण: २४ जून, २०२४ आणि मुंबई